

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No: 1903
TO BE ANSWERED ON 14.03.2017

CRZ Notification

1903. SHRI M. CHANDRAKASI:
SHRIMATI POONAMBEN MAADAM:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the report of Sailesh Nayak Committee on the Coastal Regulation Zone (CRZ) Notification, 2011 has been accepted by the Government;
- (b) if so, the details thereof along with the recommendations made by the said committee;
- (c) whether the recommendations of the said Committee have been placed on the website of the Ministry for inviting comments from stakeholders;
- (d) if so, the details of response received in this regard; and
- (e) the progress made so far in the implementation of the CRZ Notification, 2011 by all the States/UTs in the country?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

- (a)&(b) The recommendations of the Shailesh Nayak Committee has been received in the Ministry of Environment, Forest and Climate Change and examined. Key recommendations of the Committee include consideration of hazard line only for management and not for regulatory purpose, delinking reference to floor space index as prescribed in CRZ Notification 1991 in Coastal Regulation Zone-II, provision regarding housing of fishing and local communities, allowing certain activities in Coastal Regulation Zone-I with due environment safe guards and integration of Coastal Regulation Zone in land use planning of cities and towns.
- (c)&(d) The report is not available in the Ministry's website but stakeholder consultation have been held from time to time including consultation with Members of Parliament of Coastal areas.
- (e) All coastal states and union territories are implementing the provisions of the Coastal Regulation Zone Notification, 2011 and development of CRZ areas are regulated by the said notification. As per the Coastal Regulation Zone Notification, 2011, the

State/Union Territory Coastal Zone Management Authorities (CZMAs) are responsible for implementation of the notification. For monitoring and enforcement of the provisions of the notification, the powers under the Act are delegated to State/Union Territory CZMAs. The progress in implementation of these regulations varies from State to State.
